

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1504/2000

New Delhi, this 14th day of May, 2001

(P)

Hon'ble Shri Kuldip Singh, Member(J)
Hon'ble Shri M.P.Singh, Member(A)

Ashwani Kumar
820, VPO Kapashera
New Delhi-37

.. Applicant

(By Shri R.N.Singh, Advocate, not present)

versus

Union of India, through

1. General Manager
Northern Railway
Baroda House, New Delhi
2. Divisional Railway Manager
Northern Railway
Bikaner Dn., Bikaner
3. Sr. Divisional Personnel Officer
Northern Railway
Bikaner Dn., Bikaner

.. Respondents

(By Mrs. Meera Chhibber, Advocate)

ORDER(oral)

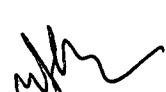
By Shri Kuldip Singh

The applicant claims that he is son of Shri L.N.Yadav ^{a former railway employee} and has worked as Parcel Porter for some time in Kosli and Rewari stations of Northern Railway and that persons who have worked for lesser number of days have been given appointment while he has been discriminated. He also claims that he is entitled for regular appointment as per Railway Board's circular dated 21.1.75 at Annexure A-2 to the OA. There is no one who appeared for the applicant today. We have heard the learned counsel for the respondents and perused the records.

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2. From para 5(a) of the OA, we find that the applicant while alleging that he had worked for certain days as Parcel Porter there is no mention as to how many days he had worked as the same is left blank. Even names of the persons who are alleged to have put in lesser number of days and given appointment have not been mentioned. It only shows that these allegations are vague and therefore do not give him any cause of action. Even his name has not been included in the provisional panel for giving appointment on Group D post of Parcel Porter. In view of this position, ^{he finds in} the OA has no merit and is therefore dismissed. No costs.


(M.P. Singh)
Member(A)


(Kuldip Singh)
Member(J)

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